

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-128(PB)/2017

IN THE MATTER OF:

Ienergizer It Service Pvt. Ltd.

... Applicant

Vs.

Free Culture Apparels Pvt. Ltd. & Anr.

... Respondents

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Applicant/Petitioner :

For the Respondent :

ORDER

Minutes of the second meeting of the Committee of Creditors are taken on record and shall be considered at the time of final disposal. The COC has confirmed the IRP as RP which is also taken on record. However, the same shall be subject to all just exceptions.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)